## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P No. 47/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES:

M/s. Compact Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

**SIGNATURE** 

## <u>Common Order</u> TCSP No. 45/230-232/NCLT/MB/MAH/2017 TCSP No. 46/230-232/NCLT/MB/MAH/2017 TCSP No. 47/230-232/NCLT/MB/MAH/2017

This Bench having noticed that the companies involved in merger are small companies as stated by the Petitioner Counsel, the petitioner is hereby directed to take this matter before the respective authority, if file is remained with this Bench, the registry is directed to send it to the respective authority.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/V. NALLASENAPATHY
Member (Technical)